

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/2688/2020**

This the 13th day of May, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Abdul Hamid Malik (Aged : 51 yrs), S/o Abdul Gaffar Malik, R/o Hardumadam, Tehsil Tangmarg, District Baramulla.

.....Applicant

(Advocate:- Mr. Showkat Ahmad Makroo, Sr. Advocate assisted by Mr. Danish Yousuf)

**Versus**

1. State of Jammu & Kashmir through Commissioner/Secretary to Government Food, Civil Supplies & Consumer Affairs Department, Civil Secretariat, Srinagar/Jammu.
2. Director Food, Civil Supplies & consumer Affairs Department Kashmir, Srinagar.
3. Joint Director (Administration) Food, Civil Supplies & Consumer Affairs Department Kashmir, Srinagar.
4. Assistant Director, Food, Civil Supplies & Consumer Affairs, Baramulla.
5. Ali Mohammad Ganie, S/o Abdul Aziz Ganie, R/o Hariwatloo, Tehsil Tangmarg, District Baramulla.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**ORDER  
[ORAL]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

At the outset, learned counsel for the applicant submitted that the applicant has preferred a representation dated 03.06.2017 (Annexure No. E to the O.A.) to the respondents, however, the same is still pending before the respondents for consideration.



2. Learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to consider and take a decision on the representation dated 03.06.2017 (Annexure No. E to the O.A.) by passing a reasoned and speaking order within a stipulated time frame.

3. We have heard Mr. Showkat Ahmad Makroo, Sr. Advocate assisted by Mr. Danish Yousuf, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.

4. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the T.A. with direction to the respondents to take a decision on the representation dated 03.06.2017 (Annexure No. E to the O.A.) by passing a reasoned and speaking order within a month from the date of receipt of certified copy of this order. While taking a decision, the respondents would also keep in mind the law of limitation, delay and laches.

5. It is made clear that we have not entered into the merits of the case.

6. There shall be no order as to cost.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Manish/Shashi/Arun*